**BENCH-I** 

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

CA(CAA)No.126/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th November 2017, 10.30 A.M.

Name of the Company		Saakar Construction Pvt.Ltd. & Ors.		
Ur	nder Section	230-232		
SI. No.	Represent	gnation of Authorized cative (IN CAPITAL LETTERS)	Appearing on behalf of Signature with date	

M. S. Trwar

## ORDER

Kelilion

Ld. Counsel for the petitioner has filed supplementary affidavit annexing the list of shareholders and creditors of the transferee company and has made a request for dispensation with the meeting of shareholders and creditors. Petitioner has attached with the supplementary affidavit list of shareholders and creditors, but it bears no signature. List of shareholders or creditors is to be given either by the Auditor or by the Director of the company. Therefore, petitioner is directed to file supplementary affidavit annexing the auditor's certificate along with the list of shareholders and creditors duly signed.

It also appears from the record that petitioner has not filed the latest audited/provisional balance sheet for the year 2016-17 as well as valuation report and list of dates.

Therefore, petitioner is further directed to file supplementary affidavit annexing latest audited/provisional balance sheet for the year 2016-17 along with the valuation report and list of dates.

List the matter on 29/11/2017.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh)

Member (J)

Sd